

SUBSIDIARY CENTRES FOR LEPROSY

*778. SHRI M. P. BHARGAVA: Will the Minister of HEALTH be pleased to state:

(a) the present number of subsidiary centres for Leprosy with their locations in the various States;

(b) the progress made to control leprosy in the country through these centres;

(c) the extent of population covered by these centres; the number of persons examined and the number of patients under treatment; and

(d) whether Government propose to intensify the anti-leprosy campaign in the Fourth Plan?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) There are at present 164 Leprosy Control Units, previously designated differently as Leprosy Control Units, Leprosy Subsidiary Centres and Leprosy Treatment and Study Centres, functioning in the country. A statement giving the location of these units in the various States is laid on the Table of the Sabha. [See Appendix L, Annexure No. 44.]

(b) and (c) A statement giving the information is laid on the Table of the Sabha [See Appendix L, Annexure No. 45.]

(d) Yes, Sir.

SEARCH OF AN EXPORT FIRM IN BOMBAY

644. SHRI P. ABRAHAM: Will the Minister of FINANCE be pleased to state whether the premises of an export firm M/s. G. Ram Chandra and Company, Bombay was searched recently; if so, what are the illegalities committed by this firm?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): No search was made of the premises of M/s. G. Ram Chandra and Company, Bombay by the Customs, Central Excise, Gold Control or Enforcement Directorate authorities.

COMPANIES PROSECUTED IN PUNJAB

645. SHRI JAGAT NARAIN: Will the Minister of FINANCE be pleased to state:

(a) the number of companies in Punjab prosecuted during the year 1963 and so far in 1964;

(b) the number of Directors of companies prosecuted and the number of those who are not traceable;

(c) the number of cases, out of the numbers mentioned in part (a) above, decided and the amount of fine collected; and

(d) the total amount of expenditure incurred on the cases decided?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI):

(a) No. of companies involved—

1963	102
1964 (upto 30-9-64)	65

(b) No. of directors prosecuted —

1963	303
1964	248

Difficulties have been experienced in Punjab in serving Court processes on directors of companies but no case was consigned by the Court to records on account of non-availability of accused directors during the aforesaid periods.

(c) No. of cases †decided—

1963	138
1964 (upto to 30-9-64)	62

Amount of fine collected—

1963	Rs. 3560.34
1964	Rs. 2055.00

†Number of cases decided comprise prosecutions launched against companies and their directors and other officers. No separate figures in respect of companies alone are readily available.

(d) Prosecutions are usually conducted by the Departmental Company